

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 625/1996

New Delhi this the 22nd day of March, 1996.

HON'BLE SHRI S. R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Bal Kishan S/O Chandgi Ram,  
R/O B-143, J.J. Colony, Wazirpur,  
Delhi-110052, working as  
Gallery Attendant,  
National Museum, New Delhi-1.

... Applicant

( By Shri M. Mathias, Advocate )

-Versus-

1. The Director,  
National Museum,  
Janpath Road,  
New Delhi-110001.

2. The Govt. of India,  
Ministry of Human Resource  
Development, Department of  
Culture through Secretary,  
Shastri Bhawan,  
New Delhi.

... Respondents

ORDER (ORAL)

Shri S. R. Adige, Member (A) -

Heard. The relief prayed for by the applicant  
appears to be (1) to set aside the order of termination  
of service and his reinstatement, and (2) release of his  
GPF, group insurance and gratuity.

2. In so far as the first relief is concerned, we  
note that the applicant's services were terminated  
on 9.6.1987, according to the learned counsel. The  
order of termination has not been filed along with the  
O.A. Manifestly, this particular relief prayed for is  
grossly time barred and, therefore, hit by limitation  
under Section 21 of the Administrative Tribunals Act.

3. In so far as the release of the applicant's GPF,  
group insurance and gratuity is concerned, we note from

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the letter of the respondents dated 14.1.1994 (Appendix) that the applicant had been advised to collect the proper forms from the office and submit the same duly filled in.

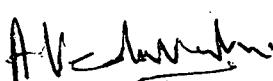
4. Learned counsel for the applicant states that the applicant did go to the office, but he was not properly attended to. Details of the dates on which he went to the office to collect the forms etc. have not been furnished.

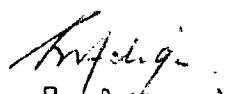
5. Unless we are fully satisfied that the applicant has exhausted the departmental remedies, we would not be justified in entertaining the O.A. at this stage.

6. Under the circumstances, the applicant is, in the first instance, directed to comply with the direction given in respondents' letter dated 14.1.1994, i.e., to present himself in the respondents' office during working hours on any working day, collect the requisite forms, fill the same in along with all the supporting documents and submit the same to the concerned authority.

7. Thereafter, if after a reasonable period of time, the applicant finds that his lawfully admissible dues have not been released, he will have a cause of action to agitate the matter through an O.A. Till then, we do not feel that any cause of action lies with the applicant.

8. Under the circumstances, this O.A. is dismissed after preliminary hearing.

  
( Dr. A. Vedavalli )  
Member (J)

  
( S. R. Adige )  
Member (A)

/as/